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## (2018) 09 CHH CK 0188

## **Chhattisgarh High Court**

Case No: FAM No. 18 Of 2018

Tikaram Baiswade And

Ors

**APPELLANT** 

Vs

Sangeeta Baiswade

And Ors

RESPONDENT

Date of Decision: Sept. 11, 2018

Hon'ble Judges: Manindra Mohan Shrivastava, J; Gautam Chourdiya, J

Bench: Division Bench

Advocate: Ratnesh Agrawal, Vikrant Pillai

Final Decision: Disposed Of

## **Judgement**

## Gautam Chourdiya, J

1. At the outset, learned counsel for the parties submits that the parties have entered into amicable settlement of all their disputes by executing

settlement agreement through process of mediation.

2. We have also perused the mediation report and the agreement of settlement between the parties. The agreement and deed of settlement shall form

part of the record.

3. In view of the submission, the impugned decree order is set aside and the respondent's application is disposed off in terms of settlement between

the parties.

4. A copy of settlement deed shall be attached along within this order.